

- (iv) Supplementary State- Fifth Session,
ment No. XV. 1968.
- (v) Supplementary State- Fourth Session,
ment No. XXI. 1968.
- (vi) Supplementary State- Third Session,
ment No. XVI. 1967.
- (vii) Supplementary State- Second Session,
ment No. XXIII. 1967.

[Placed in Library. See No. LT-2482/69.]

NOTIFICATION *Re.* M/s. RANIPET DINASEKHARA NIDHI LTD., ARCOT

SHRI RAGHUNATHA REDDY : I beg to lay on the Table :—

- (i) A copy of Notification No. G.S.R. 1466 published in Gazette of India dated the 21st June, 1969 declaring M/s. Ranipet Dinasekhara Nidhi Ltd., Arcot, Madras to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2483/69.]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 ETC., ETC.

SHRI P. C. SETHI : I beg to lay on the Table—

- (1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 2273 (Hindi Version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2730 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 2732, G.S.R. 2733 and G.S.R. 2734 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

- (iv) G.S.R. 2751 (Hindi and English versions) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-2484/69.]

- (2) A copy each of the following Notification (Hindi and English versions) under section 159 of Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(f) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1969, published in Notification No. G.S.R. 2749 in Gazette of India dated the 13th December, 1969.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1969, published in Notification No. G.S.R. 2750 in Gazette of India dated the 13th December, 1969.

[Placed in Library. See No. LT-2485/69.]

- (3) A copy of Notification No. G.S.R. 2752 (Hindi and English versions) published in Gazette of India dated the 10th December, 1969, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

[Placed in Library. See No. LT-2486/69.]

- (4) A copy of Notification No. R.B.I. 1 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under proviso to section 28 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-2487/69.]

PRESS CONSULTATIVE COMMITTEE RULES, 1969 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1969

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table :—

[Shri Y. B. Chavan]

(1) A copy of the Press Consultative Committee Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 4232 in Gazette of India dated the 17th October, 1969, under sub-section (4) of section 8 of the Criminal and Election Laws Amendment Act, 1969.

[Placed in Library. See No. LT-2488/69.]

(2) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1969, published in Notification No. G.S.R. 1974 (English version) and G.S.R. 1975 (Hindi version) in Gazette of India dated the 14th August, 1969, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

[Placed in Library. See No. LT-2489/69.]

ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : I beg to lay on the Table a copy of the Annual Report of the National Cooperative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

[Placed in Library. See No. LT-2490/69.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, CARDAMOM (LICENSING AND REGISTRATION) SECOND AMENDMENT RULES AND ANNUAL REPORT OF COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table —

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Cotton Control (Amendment) Order, 1969 published in Notification No. S.O. 3915 (Hindi version) and S.O. 3915 (English version) in Gazette of India dated the 27th September, 1969,

minutes

- (ii) S.O. 4365 (English version) and S.O. 4366 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956.

[Placed in Library. See No. LT-2491/69.]

- (2) A copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2493/69.]

- (3) A copy of the Annual Report of the Coffee Board for the year 1968-69. [Placed in Library. See No. LT-2493/69.]

13.43 hrs.

PAPERS RELATING TO ESTIMATES COMMITTEE

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table the following statement showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Action Taken Reports :—

- (i) Statement showing the replies of Government to the recommendations noted in Chapter V of the 46th Report of the Estimates Committee (Fourth Lok Sabha).
- (ii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 54th Report of the Estimates Committee (Fourth Lok Sabha).
- (iii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 64th Report of the Estimates Committee (Fourth Lok Sabha).
- (iv) Statement showing the replies of Government to the recommendations noted in Chapter V of the 71st Report of the Estimates Committee (Fourth Lok Sabha).